

National Company Law Tribunal

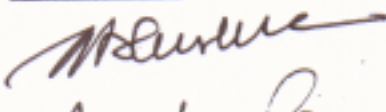
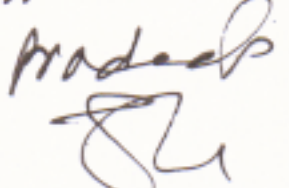


Allahabad Bench

CP NO. (IB) 77 / ALD / 2017
CA No. 166 / 2017

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF ALLAHABAD BENCH OF THE
NATIONAL COMPANY LAW TRIBUNAL ON 26.10.2017

NAME OF THE COMPANY: IDBI Bank vs Jaypee Infotech

SECTION OF THE COMPANIES ACT: Insolvency Act

Sl. NO.	Name	Designation	Representation	Signature
1.	ABHISHEK ANAND	ADVOCATE	RESOLUTION PROFESSIONAL	
2.	Pradeep Singh Sisodia	CAC	Central Government	
3.	M. K. BARI	DLSD	RD (MCA 21)	
4.	Amit Pratap Singh	IBBI Official	MCA IBBI	

CP NO. (IB) 77 / ALD / 2017, CA NO. 166 / 2017

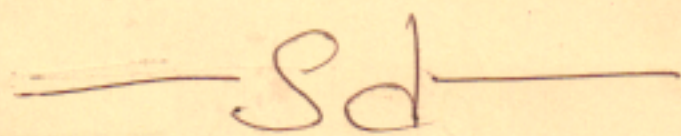
Sh. Abhishek Anand, Advocate for the Resolution Professional. Sh. Pradeep Singh Sisodia, Central Government Standing Counsel for the Central Government, Ministry of Corporate Affairs. Sh. Amit Pratap Singh, Official for the Insolvency & Bankruptcy Board of India (IBBI).

The reply affidavit to the present petition is filed by the IBBI. Sh. Abhishek Anand, representing the RP seeks time to file rejoinder.

That apart Sh. Pradeep Sisodia, Ld. CGSC would submit that he seeks time to file a formal reply to the present petition. Hence, the time is granted. As the matter is being monitored and issue involved in the petition is also subjudice before the Hon'ble Supreme Court, we are of the view that further time be granted to the concern parties to file its reply.

Meanwhile, an interim direction of this Court passed earlier to be continued till the next date of hearing.

The matter be listed on 16th November, 2017.



Dated: 26.10.2017

H.P. Chaturvedi, Member (Judicial)

Typed by:
Kavya Prakash Srivastava
(Stenographer)